

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 812
IB-806/PB/2019

IN THE MATTER OF:

Mr. Ravinder Aggarwal and Ors.

...PETITIONER

Vs.

M/s. MSA Developers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 14.09.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP :Mr. Apoorv Agarwal, Ms. Riya Thomas Adv. Mr. Rabindra Kumar Mintri (RP in person)

For Appellant : Mr. Sanjay Kumar, Ms. Esha, Ms. Hemlata Rawat Adv.

For the SRA : Mr. Karan Malhotra Adv.

ORDER

IA/1078/2022

In compliance with the order dated 31.08.2023 the Resolution Professional has filed an affidavit on 13.09.2023 and also filed a hard copy in this Tribunal.

Ld. Counsel appearing for the SRA has submitted that he has filed the affidavit in IA-4224/2021 because SRA is not a party in the main matter and he seeks liberty to file hard copy of the affidavit. Liberty granted.

Affidavits are taken on record.

Order in this application is already **reserved**.

IA/3964/2023

We have heard the submissions made by the Learned Counsel appearing for the Operational Creditor as well as the Corporate Debtor.

Arguments concluded. Parties are at liberty to file the written submission.

Order **reserved**.

-Sd-
(Rahul Bhatnagar)
Member (T)

-Sd-
(Bachu Venkat Balaram Das,)
Member (J)